

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00670/2018**

**Dated Wednesday the 13<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

Smt. M.Shanthi,  
W/o. late K. Mohan,  
No. 23, Suriya Nagar,  
Near Saibaba Koil,  
Jebamalaipuram,  
Melaveli panchayat,  
Thanjavur 613001. ....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,  
The General Manager,  
Southern Railway,  
Park Town, Chennai.  
2.The Divisional Personnel Officer,  
Southern Railway,  
Tiruchirapalli. ....Respondents

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard the learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to impugned order No. T/PC-85/4184 dated 29.01.2018 passed by the 1<sup>st</sup> respondent and communicated by the second respondent to quash the same and further to direct the respondents to consider the applicant's daughter on compassionate ground in terms of the mandatory provisions and to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. It is submitted that the applicant is the widow of late K. Mohan who died while in service. She made a representation on 09.11.2016 for appointing her married daughter on compassionate grounds which was rejected vide communication dated 29.01.2018 which is cryptic and non-speaking in nature. Learned counsel for applicant relies on the Railway circular dated 08.07.2014 read with latest amended circular dated 21.03.2018. He submits that the applicant would be satisfied if she is permitted to submit a fresh representation to the 1<sup>st</sup> respondent who could be directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to permit the applicant to submit a fresh representation to the 1<sup>st</sup> respondent with regard to her grievance within a period of one week from the date of receipt of a

certified copy of this order. On receipt of such representation, the 1<sup>st</sup> respondent shall consider the same in accordance with law and pass a reasoned and speaking order thereon within a period of 8 weeks thereafter.

4. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**13.06.2018**

SKSI